

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

STARRED QUESTION NO. *219

TO BE ANSWERED ON WEDNESDAY, 01st AUGUST, 2018

ELECTORAL REFORMS

***219. SHRI C. N. JAYADEVAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that majority of the political parties have opposed the idea of holding simultaneous election for the Lok Sabha and the State Assemblies, if so, the details thereof and the reaction of the Government thereto;

(b) whether it is a fact that many pressing electoral reforms such as curbing the use of black money to fund election etc. as recommended by a Committee on Electoral Reforms are pending; and

(c) if so, the details thereof and the reaction of the Government thereto along with the steps taken by the Government to bring in electoral reforms so as to make the election process transparent?

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN RESPECT OF PART (a) TO (c) OF THE
LOK SABHA STARRED QUESTION NO. *219 DATED 01ST AUGUST, 2018**

(a) to (c): The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including the Election Commission of India. The Committee has given certain recommendations in this regard in its 79th report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

2. Further, the issue of electoral reforms in its entirety, was examined by the Law Commission in the recent past. After consulting various stake-holders, the Law Commission has submitted its 255th report containing, *inter-alia*, purposive recommendations on Election Finance aimed at curbing use of black money in election funding. The recommendations are under examination of the Government at present.
